

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 07
(IB)-1254(ND)/2019

IN THE MATTER OF:

M/s. Ashok Kumar & Sons (HUF) Applicant/petitioner
v.
M/s. Brahma City Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner Mr. Joby Varghese, Mr. Harshit Dave & Mr. Shrey
Yadav, Advs.
For the Respondent Ms. Sanjan Saddy, Adv. & Mr. Ambuj Aggarwal

ORDER

Ld. Counsel for the corporate debtor states that originally the company petition was filed before the Hon'ble Delhi High Court for winding up of the company which was subsequently transferred to NCLT Delhi and the company petition being 315/2015 after compliance of the requirement of filing of application under Insolvency & Bankruptcy Code was re-numbered as CP. No. (IB)-1254(ND)/2019, which had once appeared before Bench No. II.

List for further consideration on 05.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

10.06.2019
Ritu Sharma